

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.416 of 2002.

Friday this the 21st day of June 2002.  
CORAM:

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

R.Parameswaran Pillai, Retired Work Mistry,  
Office of the Executive Engineer (Construction),  
Southern Railway, Salem,  
residing at: Valiyaparambil Veedu,  
Mundankavu, Chengannur. Applicant

(By Advocate M/s Santhosh & Rajan)

Vs.

1. Union of India represented by the  
General Manager,  
Southern Railway, Chennai.
2. The Chief Engineer (Construction),  
Southern Railway, Chennai. Respondents

(By Advocate Shri Thomas Mathew Mellimoottil)

The application having been heard on 21st June, 2002  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

The issue that arises for consideration in this  
application is, the nonpayment of gratuity to the applicant for  
his Casual Labour service for the period between 16.6.1955 and  
31.3.1973.

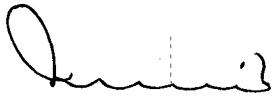
2. When the matter came up for admission, it was pointed out  
on behalf of the applicant that, the applicant had made a  
representation A-4 dated 20.1.2001 to the 2nd respondent but the  
same has not been responded to. From the respondents' side it  
was pointed out by the learned counsel Shri Thomas Mathew  
Nellimoottil that, instructions have been received from the  
respondents to the effect that, the matter is under consideration  
and the eligible amount of gratuity would be released, subject to  
the production of a copy of the Casual Labour Card and a proper

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application in that regard by the applicant. It has also been stated that the applicant is being contacted in that regard. It is agreed by the learned counsel on both sides that, if a proper representation alongwith a copy of the Casual Labour Card is produced before the 2nd respondent, the matter would be settled after due verification of the facts regarding the applicant's claim for gratuity. In the circumstances, it is considered expedient to dispose of the application, by directing the 2nd respondent, to consider the representation in this regard along with a copy of the Casual Labour Card to be furnished by the applicant within a period of ten days in which case, the eligible amount of gratuity shall be released within a further period of one month therefrom.

3. The application is disposed of accordingly. There is no order as to costs.

Dated the 21st June 2002.

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

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APPENDIX

Applicant's Annexures:

1. A-1 : True copy of Service cards particulars of the applicant from 16.3.73 to 5.10.74.
2. A-2 : True copy of Office Order No.C 265/80 dated 29.12.1980 of the 2nd respondent.
3. A-3 : True copy of Railway Boards order No.E(LL)86/AT/GRA/1-2 dated 30.6.2000.
4. A-4 : True copy of applicant's representation dated 20.1.2001 addressed to the 2nd respondent.

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